

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

Item No. 4
(IB)-511(PB)/2019

IN THE MATTER OF:

B.P Singhal & anr.

....

PETITIONER

Vs

Indirapuram Habitat Centre Pvt. Ltd.

....

RESPONDENT

SECTION:

Under Section 7

Order delivered on 01.03.2019

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant:-

Mr. Puneet Agarwal, Adv.

For the respondent

-

ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 05.03.2019.

Process dasti/email.

List the matter on 05.03.2019.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

01.03.2019
Aarti Makker